

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4479**  
(TO BE ANSWERED ON 14.12.2016)

**WHISTLEBLOWERS ACT**

4479. SHRI BAIJAYANT JAY PANDA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is aware that the Whistleblowers Act does not provide any incentive for disclosure of any information under the private sector;
- (b) if so, the steps that are being taken by the Government to afford similar protection to whistleblowers in the private sector;
- (c) whether the Government is taking any steps towards including 'anonymous disclosures' under the purview of the Act;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): The objective of the Whistleblowers Protection Act, 2014 inter alia is to provide protection to the persons making complaints relating to disclosure. The Act does not provide incentive for complaints relating to disclosure.

(c) to (e): The Act provides punishment for false or frivolous disclosure by any person. Anonymous disclosures will make operation of such provisions difficult.

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